

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/210/KOB/2024 in CP(IBC)/54/KOB/2022
SECTION	SEC.60(5) IBC
NAME OF PARTIES	JAMIA NADWIYYA EDAVANA V/S RAJENDRAN P.R (RP) IN THE MATTER OF ASTEN REALTORS PRIVATE LIMITED
PETITIONERS ADVOCATE/ PROFESSIONAL	P.U.VINODKUMAR, ATHIRA SUDHEER V.
RESPONDENTS ADVOCATE/ PROFESSIONAL	VINOD P V, REETHA D

8th JULY 2024

O R D E R

IA(IBC)/210/KOB/2024 in CP(IBC)/54/KOB/2022

Learned Counsel, Ms. Athira Sudheer V appears physically on behalf of the Applicant. Learned Counsel, Mr. Vinod P V appears virtually on behalf of the RP/Respondent.

Counsel for RP/Respondent submits that reply affidavit has been filed. The same is on record.

Counsel appearing for the Applicant submits that she has not received the copy of the reply affidavit filed by the Respondent. Counsel for the Respondent is directed to serve copy of the reply affidavit on the Counsel appearing for the Applicant during the course of the day. On receipt of the same, Applicant is at liberty to file rejoinder, if any, within a period of 2 weeks. Copy of the rejoinder shall be served on the other side.

List this matter for further consideration on **26.07.2024**.

(2)

IA(IBC)/380/KOB/2023 in CP(IBC)/54/KOB/2022

Learned Counsel, Mr. Vinod P V appears on behalf of the RP through virtual mode. Learned Counsel, Mr. Akhil Suresh appears on behalf of R1 through virtual mode and submits that they have filed the reply affidavit. However, the same is stated to be lying in defect with the Registry. Counsel for R1 is directed to make necessary endeavour to cure the defects and place the reply on record within a period of 10 days. Copy of the corrected reply shall be served on the other side.

It is seen from the records that despite granting sufficient time, R2 to R4 have failed to file their reply affidavit. Therefore, their right to file reply affidavit stand forfeited and the IA will be decided based on the available records on the next date of hearing.

List the matter on **26.07.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**